

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Application No.206 of 2017 SZ)**

Applicant(s)

Ranjith Fernando  
New No.9, Old No.4  
Driver Street, Pudupet,  
Chennai 600002

VS

The Chairman,  
Tamil Nadu Pollution Control Board  
76, Mount Salai, Guindy,  
Chennai 600032 and others

Respondent(s)

Legal Practitioners for Applicant(s)

M/s.D.Ravichander, P.Saritha  
& P.Dinesh Kumar

Legal Practitioners for Respondents

Mrs.Yasmeen Ali for R1  
Mr.Suriya Prakash for R2

Note of the Registry	Orders of the Tribunal
Item No. 3	<p>Date: 19<sup>th</sup> September, 2017</p> <p>We have heard learned counsel appearing for the applicant. Mrs.Yasmeen Ali takes notice for 1<sup>st</sup> respondent. Mr.Suriya Prakash takes notice for 2<sup>nd</sup> respondent. Mr.Manoharan takes notice for 3<sup>rd</sup> respondent. Issue notice to 4<sup>th</sup> respondent.</p> <p>The Pollution Control Board is directed to inspect the premises concerned and file a report on the next date of hearing. We make it clear that the report shall contain the specific issue relating to removal of solid waste and following the Solid Waste Management Rules,2016 by the 4<sup>th</sup> respondent apart from effluents as to how this is being disposed.</p> <p>The Greater Chennai Corporation shall file a report about the license and as to whether the conditions of license are being</p>

following by 4<sup>th</sup> respondent.

Post this application on 31.10.2017.

....., JM  
(Justice Dr. P. Jyothimani)

.....EM  
(Shri P.S. Rao)

